

**LIST OF BUSINESS**

**WEDNESDAY, THE 21<sup>ST</sup> MARCH, 2018**  
**AT 10.00 A.M.**  
**(MORNING SITTING)**

**I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

**II. ANNOUNCEMENTS BY THE HON'BLE SPEAKER/SECRETARY**

**III. CALLING ATTENTION NOTICES**

1. i) SARDAR SUKHPAL SINGH KHAIRA, MLA }  
ii) SARDAR HARPAL SINGH CHEEMA, MLA }  
iii) SHRI JAI KRISHAN, MLA } to draw the  
attention of the Chief Minister towards  
occurrence of road accidents in the State due to  
stray animals.

(No.11)

2. SARDAR SANGAT SINGH GILZIAN, MLA:- to draw the attention  
of the Minister for PWD(B&R) towards improper  
services being provided by the Companies  
owning toll plazas set up on the roads viz. Dasuya  
to Hoshiarpur, Tanda to Hoshiarpur, Hoshiarpur  
to Balachour and Jalandhar to Tanda.

(No.12)

**IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

- i) THE SPEAKER to present the First Report of  
the Business Advisory  
Committee.
- ii) A MEMBER OF THE COMMITTEE to move that this House agrees  
with the recommendations  
contained in the First Report of the  
Business Advisory Committee.

**V. PRESENTATION OF REPORTS**

1. THE CHAIRMAN,  
COMMITTEE OF  
PRIVILEGES to present the Interim Reports of the  
Committee of Privileges regarding  
privilege issue raised by-
- i) Shri Brahm Mohindra, Minister  
for Parliamentary Affairs, Punjab  
against Sardar Sukhpal Singh  
Khaira, MLA (now Leader of  
Opposition);

- ii) Sardar Kulbir Singh Zira, MLA against Sardar Simarjeet Singh Bains, MLA;
- iii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA; and
- iv) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhbir Singh Badal, MLA.

2. **THE CHAIRMAN,  
COMMITTEE ON  
PUBLIC  
UNDERTAKINGS**

to present the 116<sup>th</sup> Report of the Committee on Public Undertakings on the Audit Paras appearing in the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year 2013-14 relating to the Punjab State Power Corporation Limited.

**VI. PAPERS TO BE LAID ON THE TABLE**

1. **A MINISTER to lay on the Table** the Punjab Goods and Services Tax Rules, 2017, as required under Section 166 of the Punjab Goods and Services Tax Act, 2017.
2. **A MINISTER to lay on the Table** the Annual Report & Accounts of the Punjab Pollution Control Board for the year 2014-15, as required under Section 39(2) of the Water (Prevention and Control of Pollution) Act, 1974.
3. **A MINISTER to lay on the Table** the 34<sup>th</sup> Annual Report of the Punjab State Forest Development Corporation Ltd. for the year 2016-17, as required under Section 619-A of the Companies Act, 1956.
4. **A MINISTER to lay on the Table** the Annual Statement of Accounts & Audit Report of the Punjab State Electricity Regulatory Commission for the year 2015-16, as required under Section 104(4) of the Electricity Act, 2003.
5. **A MINISTER to lay on the Table** the 43<sup>rd</sup> and 44<sup>th</sup> Annual Reports of the Punjab Water Resources Management & Development Corporation Limited for the years 2013-14 and 2014-15, as required under Section 619-A of the Companies Act, 1956.
6. **A MINISTER to lay on the Table** the Annual Report of the Punjab Backward Classes Land Development and Finance Corporation (BACKFINCO) for the year 2015-16, as required under Section 27(6) of the Punjab Backward Classes Land Development and Finance Corporation Act, 1976.

**Contd..3/.**



7. **A MINISTER to lay on the Table** the 37th Annual Report of the Punjab State Seeds Corporation Ltd. for the year 2012-13, as required under Section 619-A of the Companies Act, 1956.
8. **A MINISTER to lay on the Table** the Annual Report & Accounts of the Punjab Pollution Control Board for the year 2015-16, as required under Section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
9. **A MINISTER to lay on the Table** the Annual Report & Accounts of the Punjab Small Industries & Export Corporation Ltd. Chandigarh for the year 2014-15, as required under Section 619-A of the Companies Act, 1956.

**VII. MOTION OF THANKS AND DISCUSSION ON GOVERNOR'S ADDRESS**

- i) **Sardar Sukhjinder Singh Randhawa, MLA:** to move that an Address be presented to the Governor in the following terms: -

“That the Members of this House assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20<sup>th</sup> March, 2018.”

- ii) **Sardar Amrinder Singh Raja Warring , MLA:** to second the above motion.

**CHANDIGARH:  
THE 20<sup>TH</sup> MARCH, 2018.**

**SHASHI LAKHANPAL MISHRA,  
SECRETARY.**

  
Superintendent  
Punjab Vidhan Sabha  
Chandigarh